

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

Minutes of the Norms Committee-II Meeting No. 18/09 held on 05.08.2008.

The Meeting No.18/09 of Norms Committee-II was held on 05.08.2008 for the licensing year 2008-2009 under the Chairmanship of Joint Director General of Foreign Trade (OPH) to consider the applications under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri S.K. Jain, D.O.	DIPP
2.	Shri A. K. Mishra, Asst IA	M/o Steel
3.	Shri R. D. Choudhary, Addl. Director	MIT
4.	Shri. Gajraj Singh, Sr. DO	DHI
5.	Shri K.K. Funda, AD	DC(SSl)
6.	Shri Narendra Vashista, FTDO	DGFT

The Committee took up the individual cases of the agenda of this meeting for discussion and the decision taken in respect of each case as follows:

Case No.:4/48/81-ALC2/2007	Party Name:ASEA BROWN BOVERI LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00494/AM08/	RLA File :03/24/040/01380/AM01/	Lic.No/Date:0310074456 26.02.2001	Defer Date:05.08.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has already redeemed the AA on 30.04.2008 based on ALC approval on 10.04.2001. Hence, decided to close the case.			

Case No.:1/48/81-ALC2/2007	Party Name:THEETA ELECTRICALS PVT LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00491/AM08/	RLA File :05/88/040/00628/AM04/	Lic.No/Date:0510119396 27.02.2004	Defer Date:05.08.2008
2 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has already issued the EODC on 07.07.2006 in respect of subject AA. Hence, decided to close the case.			

Case No.:5/5/81-ALC2/2008	Party Name:G H INDUCTION INDIA PVT LTD	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00060/AM09/	RLA File :04/81/040/00187/AM05/	Lic.No/Date:0410064104 16.11.2004	Defer Date:05.08.2008
3 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has failed to furnish the hard copy of the application of the firm despite several reminders and presumed that ratification of the subject AA is not required. Hence, decided to close the case on the part of NC.			

Case No.:6/5/81-ALC2/2008	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00061/AM09/	RLA File :03/24/042/00327/AM05/	Lic.No/Date:0310314825 02.02.2005	Defer Date:05.08.2008
4 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has failed to furnish the hard copy of the application of the firm despite several reminders. It has been decided that one final D.O. reminder from the level of Chairman of NC may be issued. The case stands deferred and to be relisted on 16.09.2008.			

Case No.:266/26/80-ALC2/2007	Party Name:NARAYAN POWERTECH PVT LTD	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
HQ File :01/80/050/00282/AM06/	RLA File :34/24/040/00175/AM05/	Lic.No/Date:3410013557 01.06.2005	Defer Date:05.08.2008
5 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 16.09.2008.			

Case No.:7/5/81-ALC2/2008	Party Name:MCGEOCH MARINE ELECTRICALS PVT. LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00062/AM09/	RLA File :03/95/040/01313/AM06/	Lic.No/Date:0310367101 16.02.2006	Defer Date:05.08.2008
6 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has failed to furnish the hard copy of the application of the firm despite several reminders and presumed that ratification of the subject AA is not required. Hence, decided to close the case on the part of NC.			

Case No.:1/5/81-ALC2/2008	Party Name:RADIANT COMPOSITES	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00056/AM09/	RLA File :09/24/040/00473/AM06/	Lic.No/Date:0910026873 14.07.2006	Defer Date:05.08.2008
7 Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has failed to furnish the hard copy of the application of the firm despite several reminders and presumed that ratification of the subject AA is not required. Hence, decided to close the case on the part of NC.			

8	Case No.:8/5/81-ALC2/2008	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00063/AM09/	RLA File :03/95/040/01030/AM07/	Lic.No/Date:0310414643 05.01.2007	Defer Date:05.08.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has failed to furnish the hard copy of the application of the firm despite several reminders and presumed that ratification of the subject AA is not required. Hence, decided to close the case on the part of NC.				

9	Case No.:16/48/81-ALC2/2007	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00506/AM08/	RLA File :31/24/040/00005/AM08/	Lic.No/Date:3110029006 18.04.2007	Defer Date:05.08.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 16.09.2008.				

10	Case No.:19/48/81-ALC2/2007	Party Name:RPG CABLES LIMITED,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00509/AM08/	RLA File :03/95/040/01520/AM07/	Lic.No/Date:0310427842 25.04.2007	Defer Date:05.08.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that this case has already been approved by NC in its meeting dated 05/06/2007. Hence decided to withdraw the case.				

11	Case No.:31/48/81-ALC2/2007	Party Name:POLYCAB CABLES PVT. LTD.,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00521/AM08/	RLA File :03/95/040/00088/AM08/	Lic.No/Date:0310428944 09.05.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has failed to furnish the hard copy of the application of the firm despite several reminders. It has been decided that one final D.O. reminder from the level of Chairman of NC may be issued. The case stands deferred and to be relisted on 16.09.2008.			

12	Case No.:42/48/81-ALC2/2007	Party Name:CABLE CORPORATION OF INDIA LTD	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00532/AM08/	RLA File :03/94/040/00898/AM07/	Lic.No/Date:0310431224 31.05.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 16.09.2008.			

13	Case No.:5/8/81-ALC2/2008	Party Name:HI-REL ELECTRONICS PVT. LIMITED,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00070/AM09/	RLA File :08/24/040/00063/AM08/	Lic.No/Date:0810065358 12.06.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN4. R/A may take suitable consequential action accordingly.			

14	Case No.:54/48/81-ALC2/2007	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00544/AM08/	RLA File :09/24/040/00092/AM08/	Lic.No/Date:0910030642 22.06.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 16.09.2008.			

15	Case No.:56/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00546/AM08/	RLA File :07/24/040/00229/AM08/	Lic.No/Date:0710052186 26.06.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has already issued the AA to the firm on net to net basis. Hence, decided to close the case.			

16	Case No.:61/48/81-ALC2/2007	Party Name:HAVELL S INDIA LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00551/AM08/	RLA File :05/24/040/00245/AM08/	Lic.No/Date:0510205611 02.07.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.09.2008: - 1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet 2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 3. Total requirement of each raw material, export product wise, in a tabular form			

17	Case No.:62/48/81-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00552/AM08/	RLA File :07/24/040/00244/AM08/	Lic.No/Date:0710052323 04.07.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has already issued the AA to the firm on net to net basis. Hence, decided to close the case.			

18	Case No.:66/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00556/AM08/	RLA File :05/24/040/00281/AM08/	Lic.No/Date:0510206040 11.07.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 16.09.2008.			

19	Case No.:71/48/81-ALC2/2007	Party Name:RELIANCE ENGINEERS LIMITED	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00561/AM08/	RLA File :07/24/040/00256/AM08/	Lic.No/Date:0710052454 13.07.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that this case has already been approved by NC in its meeting dated 31/07/2007. Hence decided to withdraw the case.			

20	Case No.:76/48/81-ALC2/2007	Party Name:DELTON CABLES LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00566/AM08/	RLA File :05/24/040/00306/AM08/	Lic.No/Date:0510206449 18.07.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 16.09.2008.			

21	Case No.:85/48/81-ALC2/2007	Party Name:UM CABLES LTD.,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00575/AM08/	RLA File :02/24/040/00132/AM08/	Lic.No/Date:0210102730 31.07.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that this case has already been approved by NC in its meeting dated 11/12/2007. Hence decided to withdraw the case.			

22	Case No.:93/48/81-ALC2/2007	Party Name:TRIVENI HI-TECH PVT.LTD.,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00583/AM08/	RLA File :07/24/040/00238/AM08/	Lic.No/Date:0710052730 06.08.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that the firm has surrendered the licence as unutilized. Hence decided to close the case.			

23	Case No.:110/48/81-ALC2/2007	Party Name:POWER PLUS (BANGALORE) PVT LTD.,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00600/AM08/	RLA File :07/24/040/00378/AM08/	Lic.No/Date:0710053037 24.08.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has failed to furnish the hard copy of the application of the firm despite several reminders and presumed that ratification of the subject AA is not required. Hence, decided to close the case on the part of NC.			

	Case No.:113/48/81-ALC2/2007	Party Name:POWER PLUS (BANGALORE) PVT LTD.,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00603/AM08/	RLA File :07/24/040/00389/AM08/	Lic.No/Date:0710053092 29.08.2007	Defer Date:05.08.2008
24	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has failed to furnish the hard copy of the application of the firm despite several reminders and presumed that ratification of the subject AA is not required. Hence, decided to close the case on the part of NC.			

	Case No.:121/48/81-ALC2/2007	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00611/AM08/	RLA File :07/24/040/00416/AM08/	Lic.No/Date:0710053305 12.09.2007	Defer Date:05.08.2008
25	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.09.2008: - 1. Information in respect of item at S.No. 3, 4, 5 & 11 of Standard Deficiency Format. 2. Exact item of import and its specifications.			

	Case No.:11/30/80-ALC2/2007	Party Name:ENERGY DEVELOPMENT CO. LTD,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00483/AM08/	RLA File :07/24/040/00463/AM08/	Lic.No/Date:0710053696 05.10.2007	Defer Date:05.08.2008
26	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has failed to furnish the hard copy of the application of the firm despite several reminders and presumed that ratification of the subject AA is not required. Hence, decided to close the case on the part of NC.			

27	Case No.:16/30/80-ALC2/2007	Party Name:BOVING FOURESS LIMITED,	Meet No/Date:18/81- ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00488/AM08/	RLA File :07/24/040/00479/AM08/	Lic.No/Date:0710053703 05.10.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has failed to furnish the hard copy of the application of the firm despite several reminders and presumed that ratification of the subject AA is not required. Hence, decided to close the case on the part of NC.			

28	Case No.:31/30/80-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81- ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00503/AM08/	RLA File :07/21/040/00709/AM08/	Lic.No/Date:0710053783 11.10.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has failed to furnish the hard copy of the application of the firm despite several reminders and presumed that ratification of the subject AA is not required. Hence, decided to close the case on the part of NC.			

29	Case No.:33/30/80-ALC2/2007	Party Name:ABB LIMITED	Meet No/Date:18/81- ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/80/050/00505/AM08/	RLA File :07/24/040/00502/AM08/	Lic.No/Date:0710053802 12.10.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has failed to furnish the hard copy of the application of the firm despite several reminders and presumed that ratification of the subject AA is not required. Hence, decided to close the case on the part of NC.			

30	Case No.:139/48/81-ALC2/2007	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00629/AM08/	RLA File :05/24/040/00533/AM08/	Lic.No/Date:0510210473 12.10.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 16.09.2008.			

31	Case No.:145/48/81-ALC2/2007	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00635/AM08/	RLA File :05/24/040/00563/AM08/	Lic.No/Date:0510210514 16.10.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee decided that a copy of the reply received from the firm may be referred to DHI for examination and comments. The case stands deferred and to be relisted on 16.09.2008.			

32	Case No.:152/48/81-ALC2/2007	Party Name:SIECHEM TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00642/AM08/	RLA File :04/24/040/00264/AM08/	Lic.No/Date:0410091742 24.10.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that this case has already been approved by NC in its meeting dated 22.07.2008. Hence decided to withdraw the case.			

33	Case No.:165/48/81-ALC2/2007	Party Name:CONTINENTAL DEVICE INDIA LTD	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00655/AM08/	RLA File :22/21/040/00123/AM08/	Lic.No/Date:2210007223 07.11.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 16.09.2008.			

34	Case No.:10/5/81-ALC2/2008	Party Name:WESTERN CABLEX ENGG. PVT. LTD.,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00065/AM09/	RLA File :03/95/040/00789/AM08/	Lic.No/Date:0310449758 08.11.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has failed to furnish the hard copy of the application of the firm despite several reminders. It has been decided that one final D.O. reminder from the level of Chairman of NC may be issued. The case stands deferred and to be relisted on 16.09.2008			

35	Case No.:171/48/81-ALC2/2007	Party Name:CABLE CORPORATION OF INDIA LTD	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00661/AM08/	RLA File :03/94/040/00551/AM08/	Lic.No/Date:0310450397 15.11.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 16.09.2008.			

36	Case No.:10/40/81-ALC2/2007	Party Name:OMEGA PRODUCTS PVT.LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00448/AM08/	RLA File :03/95/040/00838/AM08/	Lic.No/Date:0310450840 20.11.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that the matter is under examination of MIT. The case stands deferred and to be relisted on 16.09.2008.			

37	Case No.:12/40/81-ALC2/2007	Party Name:POWER GEAR LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00450/AM08/	RLA File :07/24/040/00600/AM08/	Lic.No/Date:0710054616 22.11.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that there was still a mix up in the information submitted by the firm. Accordingly, the firm may be asked to furnish following information/ clarifications with option of appearing for personal hearing and to re-list the case on 16.09.2008: - 1. Correct weight of export product and corresponding weight balancing details. 2. Correct quantity of exports in numbers or sets. 3. Revised import list after segregating spares from component. 4. Net quantities of import item Nos. 13,14 &21 in kg and also the wastages claimed thereon alongwith its justification.			

38	Case No.:26/2/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00720/AM08/	RLA File :05/24/040/00676/AM08/	Lic.No/Date:0510212882 03.12.2007	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that this case has already been considered by NC in its meeting dated 22.07.2008 and is re-listed for 02.09.2008. Hence decided to withdraw the case.			

39	Case No.:31/40/81-ALC2/2007	Party Name:PSK ENGINEERING PVT LTD	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00469/AM08/	RLA File :04/24/040/00303/AM08/	Lic.No/Date:0410092530 07.12.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 16.09.2008.			

40	Case No.:44/40/81-ALC2/2007	Party Name:TECHNO ELECTRONICS LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00482/AM08/	RLA File :03/95/040/00915/AM08/	Lic.No/Date:0310453848 13.12.2007	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their letter No. 17(13)/2008-IPHW dated 17.07.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

41	Case No.:185/48/81-ALC2/2007	Party Name:RAVIN CABLES LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00675/AM08/	RLA File :03/95/040/00902/AM08/	Lic.No/Date:0310453851 13.12.2007	Defer Date:08.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that this case has already been approved by NC in its meeting dated 08/07/2008. Hence decided to withdraw the case.			

42	Case No.:186/48/81-ALC2/2007	Party Name:ASSOCIATED CABLES PVT. LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00676/AM08/	RLA File :03/94/040/00901/AM08/	Lic.No/Date:0310453857 13.12.2007	Defer Date:08.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that this case has already been approved by NC in its meeting dated 08/07/2008. Hence decided to withdraw the case.			

43	Case No.:6/52/81-ALC2/2007	Party Name:HAVELLS INDIA LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00689/AM08/	RLA File :05/24/040/00785/AM08/	Lic.No/Date:0510215422 24.01.2008	Defer Date:08.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that this case has already been approved by NC in its meeting dated 08/07/2008. Hence decided to withdraw the case.			

44	Case No.:37/2/81-ALC2/2008	Party Name:BHANSALI CABLES & CONDUCTORS (P) LTD.,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00731/AM08/	RLA File :05/24/040/00765/AM08/	Lic.No/Date:0510215563 29.01.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their letter No. 15-18/2008-IP dated 16.06.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

45	Case No.: 3/52/81-ALC2/2007	Party Name:KING METAL WORKS	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00686/AM08/	RLA File :03/94/040/00939/AM08/	Lic.No/Date:0310459427 29.01.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. On the recommendation of the representative of DC(SSi) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.09.2008: - 1. Information in respect of item at S.No. 3 of Standard Deficiency Format. 2. Details of manufacturing process.			

46	Case No.: 3/11/81-ALC2/2008	Party Name:SUZLON GENERATORS PRIVATE LIMITED	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00121/AM09/	RLA File :31/24/040/00354/AM08/	Lic.No/Date:3110032606 07.02.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 16.09.2008.			

47	Case No.: 188/48/81-ALC2/2007	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00678/AM08/	RLA File :32/24/040/00078/AM08/	Lic.No/Date:3210037167 07.02.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that this case has already been approved by NC in its meeting dated 08/07/2008. Hence decided to withdraw the case.			

48	Case No.:10/9/81-ALC2/2008	Party Name:ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00110/AM09/	RLA File :03/94/040/01133/AM08/	Lic.No/Date:0310461077 14.02.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 16.09.2008.			

49	Case No.:28/11/81-ALC2/2008	Party Name:SINTEX INDUSTRIES LTD,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00146/AM09/	RLA File :08/24/040/00259/AM08/	Lic.No/Date:0810070266 21.02.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that this case has already been transferred to NC-VII. Hence decided to withdraw the case.			

50	Case No.:3/1/81-ALC2/2008	Party Name:REXNORD ELECTRONICS & CONTROLS LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00693/AM08/	RLA File :03/95/040/01156/AM08/	Lic.No/Date:0310462200 22.02.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 16.09.2008.			

51	Case No.:2/1/81-ALC2/2008	Party Name:TECHNO ELECTRONICS LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00692/AM08/	RLA File :03/95/040/01148/AM08/	Lic.No/Date:0310462501 25.02.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of MIT vide their letter No. 17(22)/2008-IPHW dated 30.05.2008 (copy enclosed). R/A may take suitable consequential action accordingly.			

52	Case No.:5/50/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00683/AM08/	RLA File :11/24/040/00051/AM08/	Lic.No/Date:1110016857 26.02.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 16.09.2008.			

53	Case No.:1/52/81-ALC2/2007	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00684/AM08/	RLA File :11/24/040/00055/AM08/	Lic.No/Date:1110016892 28.02.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 16.09.2008.			

54	Case No.:1/1/81-ALC2/2008	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00691/AM08/	RLA File :32/24/040/00088/AM08/	Lic.No/Date:3210037492 17.03.2008	Defer Date:22.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that this case has already been approved by NC in its meeting dated 08/07/2008. Hence decided to withdraw the case.			

55	Case No.:4/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00122/AM09/	RLA File :07/24/040/00749/AM08/	Lic.No/Date:0710056491 19.03.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.09.2008: - 1. Information in respect of item at S.No. 3 and 11 of Standard Deficiency Format.			

56	Case No.:9/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00127/AM09/	RLA File :07/24/040/00750/AM08/	Lic.No/Date:0710056489 19.03.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.09.2008: - 1. Information in respect of item at S.No. 3 and 11 of Standard Deficiency Format.			

57	Case No.:10/11/81-ALC2/2008	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00128/AM09/	RLA File :07/24/040/00751/AM08/	Lic.No/Date:0710056492 19.03.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.09.2008: - 1. Information in respect of item at S.No. 3 and 11 of Standard Deficiency Format.			

58	Case No.:1/11/81-ALC2/2008	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00118/AM09/	RLA File :22/24/040/00089/AM08/	Lic.No/Date:2210007669 31.03.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has already issued the AA on 31.03.2008 in terms of para 4.7.5. of HBP. Hence, decided to close the case.			

59	Case No.:2/11/81-ALC2/2008	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00119/AM09/	RLA File :22/24/040/00087/AM08/	Lic.No/Date:2210007668 31.03.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has already issued the AA on 31.03.2008 in terms of para 4.7.5. of HBP. Hence, decided to close the case.			

60	Case No.:5/11/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00123/AM09/	RLA File :07/24/040/00823/AM08/	Lic.No/Date:0710056688 31.03.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN4 with accountability clause. R/A may take suitable consequential action accordingly.			

61	Case No.:6/11/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00124/AM09/	RLA File :07/24/040/00833/AM08/	Lic.No/Date:0710056689 31.03.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN4 with accountability clause. R/A may take suitable consequential action accordingly.			

62	Case No.:7/11/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00125/AM09/	RLA File :07/24/040/00834/AM08/	Lic.No/Date:0710056690 31.03.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN4 with accountability clause. R/A may take suitable consequential action accordingly.			

63	Case No.:8/11/81-ALC2/2008	Party Name:GAVIRANGA ENTERPRISES	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00126/AM09/	RLA File :07/24/040/00835/AM08/	Lic.No/Date:0710056686 31.03.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per GN4 with accountability clause. R/A may take suitable consequential action accordingly.			

64	Case No.:26/11/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00144/AM09/	RLA File :05/24/040/00984/AM08/	Lic.No/Date:0510218871 02.04.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee decided that a copy of the reply received from the firm may be referred to DHI and DC (SSI) for examination and comments. The case stands deferred and to be relisted on 16.09.2008.			

65	Case No.:21/11/81-ALC2/2008	Party Name:RAM RATNA INTERNATIONAL	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00139/AM09/	RLA File :03/95/040/01244/AM08/	Lic.No/Date:0310468931 21.04.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. After taking clue from SION C-206, the quantity of import item at SI No 1 may be allowed as 1.01 kg/kg. 2. The value of item of import No. 2 should not exceed 5% of FOB value of exports. R/A may take suitable consequential action accordingly.			

66	Case No.:24/11/81-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00142/AM09/	RLA File :07/24/040/00048/AM09/	Lic.No/Date:0710057420 14.05.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that the reply from the firm is still awaited and therefore decided to remind the firm to expedite the reply. The case stands deferred and to be relisted on 16.09.2008.			

67	Case No.:25/11/81-ALC2/2008	Party Name:FARMOZ ELECTRICALS	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00143/AM09/	RLA File :03/94/040/00079/AM09/	Lic.No/Date:0310471554 16.05.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. The quantity of import item at SI No 1 may be allowed as applied for inclusive of 5 % wastage. 2. The quantity of import item at SI No 2, 3 may be allowed as 140 Nos. each on net to net basis. In addition, spares may be allowed as per policy for spares. R/A may take suitable consequential action accordingly.			

68	Case No.:11/11/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00129/AM09/	RLA File :05/24/040/00065/AM09/	Lic.No/Date:0510221545 04.06.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee decided that a copy of the reply received from the firm may be referred to DC (SSI) for examination and comments. The case stands deferred and to be relisted on 16.09.2008.			

69	Case No.:15/11/81-ALC2/2008	Party Name:MAXX MOBILE PHONE & ACCESSORIES (INDIA) PVT. LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00133/AM09/	RLA File :61/24/040/00017/AM09/	Lic.No/Date:6110000183 05.06.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has already issued the AA to the firm on net to net basis. Hence, decided to close the case.			

70	Case No.:16/11/81-ALC2/2008	Party Name:MAXX MOBILE PHONE & ACCESSORIES (INDIA) PVT. LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00134/AM09/	RLA File :61/24/040/00018/AM09/	Lic.No/Date:6110000184 05.06.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that RA has already issued the AA to the firm on net to net basis. Hence, decided to close the case.			

71	Case No.:12/11/81-ALC2/2008	Party Name:KEI INDUSTRIES LIMITED	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00130/AM09/	RLA File :05/24/040/00847/AM08/	Lic.No/Date:0510221745 09.06.2008	Defer Date:05.08.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.09.2008: - 1. Revised list of export products giving specifications of each cable including conductor /insulation materials and voltage rating. 2. Total requirement of each raw material, export product wise, in a tabular form			

Case No.:13/11/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00131/AM09/	RLA File :05/24/040/00098/AM09/	Lic.No/Date:0510221748 09.06.2008	Defer Date:05.08.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import item at S.No. 1 may be allowed as 2565.7 Kgs. after taking clue from Engineering Table – 5. 2. Quantities of import items at S.Nos. 2, 3 & 4 may be allowed as 1533 Kgs., 807 Kgs. & 80.7 Kgs. respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

Case No.:14/11/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
HQ File :01/81/050/00132/AM09/	RLA File :05/24/040/00147/AM09/	Lic.No/Date:0510221750 09.06.2008	Defer Date:05.08.2008
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import item at S.No. 1 may be allowed as applied for inclusive of 10% wastage. 2. Quantities of import items at S.No.2, 4 & 5 may be allowed on net to net basis with accountability clause. Accordingly, quantity of import item at Sl.No.5 may be reduced to 10,00,000 Nos. 3. Words “Arnite /Plastic Components” may be deleted from the description of import item at Sl.No. 3 and the quantity of this item may be allowed as 1.05 Kgs./Kg content in the export product R/A may take suitable consequential action accordingly.			

74	Case No.:1/12/81-ALC2/2008	Party Name:GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:18/81- ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00147/AM09/	RLA File :05/24/040/00138/AM09/	Lic.No/Date:0510221984 11.06.2008	Defer Date:01.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that this case has already been approved by NC in its meeting dated 01/07/2008. Hence decided to withdraw the case.			

75	Case No.:2/12/81-ALC2/2008	Party Name:EMSYDEL ELECTRONICS PVT.LTD,	Meet No/Date:18/81- ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00148/AM09/	RLA File :07/24/040/00123/AM09/	Lic.No/Date:0710057828 11.06.2008	Defer Date:01.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that this case has already been approved by NC-II in its meeting dated 01/07/2008. Hence decided to withdraw the case.			

76	Case No.:3/12/81-ALC2/2008	Party Name:HAVELLS INDIA LTD.	Meet No/Date:18/81- ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00149/AM09/	RLA File :05/24/040/00159/AM09/	Lic.No/Date:0510221994 12.06.2008	Defer Date:01.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. On the basis of the recommendation of the representative of DIPP present in the meeting. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation with the following modifications:- 1. Quantity of import item at S.No. 1 may be allowed as 5330 Kgs. after taking clue from Engineering Table – 5. 2. Quantities of import items at S.Nos. 2, 3 & 4 may be allowed as 3690 Kgs., 1942 Kgs. & 194.2 Kgs. respectively inclusive of 5% wastage. R/A may take suitable consequential action accordingly.			

77	Case No.:6/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00152/AM09/	RLA File :03/95/040/00237/AM09/	Lic.No/Date:0310474453 12.06.2008	Defer Date:01.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that this case has already been considered by NC in its meeting dated 01.07.2008 and is re-listed for 19.08.2008. Hence decided to withdraw the case.			

78	Case No.:7/12/81-ALC2/2008	Party Name:NIRLEP APPLIANCES LIMITED	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00153/AM09/	RLA File :03/95/040/00238/AM09/	Lic.No/Date:0310474459 12.06.2008	Defer Date:01.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that this case has already been considered by NC in its meeting dated 01.07.2008 and is re-listed for 19.08.2008. Hence decided to withdraw the case.			

79	Case No.:4/12/81-ALC2/2008	Party Name:FINE TOOLS(INDIA) PRIVATE LIMITED,	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00150/AM09/	RLA File :07/24/040/00118/AM09/	Lic.No/Date:0710057892 13.06.2008	Defer Date:01.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that this case has already been considered by NC in its meeting dated 01.07.2008 and is re-listed for 19.08.2008. Hence decided to withdraw the case.			

80	Case No.:5/12/81-ALC2/2008	Party Name:ASIATIC ELECTRICAL AND SWITCHGEAR PVT.LTD.	Meet No/Date:18/81-ALC2/2008 05.08.2008	Status:Deffered and Re-indexed
	HQ File :01/81/050/00151/AM09/	RLA File :05/24/040/00142/AM09/	Lic.No/Date:0510222178 16.06.2008	Defer Date:01.07.2008
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that this case has already been considered by NC in its meeting dated 01.07.2008 and is re-listed for 19.08.2008. Hence decided to withdraw the case.			

PART-A-DEFFER

S.No.63

Case No.A - 268	M/s Delton Cables Ltd.
Meeting No.18/81	F.No.01/81/162/ 1055/AM08/DES-II
Dated: 05-08-2008	Advance Licence No 0510212061 dt 14-11-2007
	RLA F.No.05/24/40/603/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that this case have been rejected by NC-II meeting No. 10/81 held on 10.06.2008. Hence, decided to close this case from ``Off Line ``.

S.No.64

Case No.A -269	M/s Delton Cables Ltd.
Meeting No.18/81	F.No.01/81/162/1053/AM08/DES-II
Dated: 05-08-2008	Advance Licence No 0510209764 dt 28-09-2007
	RLA F.No. 05/24/40/516/am08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorisation, as per written comments of DOT vide their letter No. 15-03/2008-IP dated 05.06.2008 (copy enclosed).

R/A may take suitable consequential action accordingly.

PART -AR-DEFFER

S.No.24

Case No.AR -6	M/s Reychem RPG Ltd..
Meeting No.18/81	F.No.01/81/162/772/AM07/DES-II
Dated: 05-08-2008	Advance Licence No 0310340407 dt.21-07-2005
	RLA F.No.03/95/039/0003/am06

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The representative of the firm appeared before the committee and explained their case. After hearing, the committee asked for some information from them. The case stands deferred and is re-listed on 16.09.2008.

S.No.25

Case No.AR - 106	M/s Paramount communication Ltd.New Delhi
Meeting No.18/81	F.No.01/86/162/205/AM02/Des-VII/Des-II
Dated: 05-08-2008	Advance Licence No 0510037861 dt.06-06-2001
	RLA F.No. 05/88/40/047/AM02

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that the comments from DOT are still awaited and therefore decided to remind them to expedite the comments. The case stands deferred and to be relisted on 16.09.2008.

PART –C- DEFFER

S.No.21

Case No.C -12	M/s Sahney Commutators Pvt. Ltd. Bangalore
Meeting No 12/81	F.No. 01/81/162/967/am08/DES-II
Dated: 05-08-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that list of manufacturers and comments from ACMA are still awaited and decided to remind them for the same. Further a visit to the factory of the firm is to be made by the team of the technical members. The case stands deferred and to be relisted on 16.09.2008.

S.No.22

Case No.C -13	M/s Sahney Commutators Pvt.Ltd.Bangalore
Meeting No 18/81	F.No. 01/81/162/968/am08/DES-II
Dated: 05-08-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that list of manufacturers and comments from ACMA are still awaited and decided to remind them for the same. Further a visit to the factory of the firm is to be made by the team of the technical members. The case stands deferred and to be relisted on 16.09.2008.

S.No.23

Case No.C - 18	M/s Nirlep Appliance Ltd. Aurangabad
Meeting No.18/81	F.No.01/81/162/259/AM08/DES-I//DES-II
Dated: 05-08-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that matter is being examined on file. The case stands deferred and to be relisted on 16.09.2008.

S.No.24

Case No. C-8	M/S .Suzlon Generators Pvt.Ltd.
Meeting No.18/81	F.No.01/81/ 162/00068/AM09/DES-II
Dated: 05-08-2008	

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.NO. 18/81 held on 05.08.2008. The committee observed that the matter is under examination of DHI. The case stands deferred and to be relisted on 16.09.2008.